

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

RAJYA SABHA
UNSTARRED QUESTION NO. 3649
TO BE ANSWERED ON 03.04.2017

Scheme for conservation of barren land

3649. SHRI R. VAITHILINGAM:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the land allocated to mining companies turns into barren land after carrying out mining activities and if so, the details thereof;
- (b) whether Government has assessed the price of barren land;
- (c) whether Government has any scheme for conservation of such barren land;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken by Government in this regard?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

- (a) : As per the information of Ministry of Mines, the land allotted to various mining companies does not become barren after completion of mining work as the lessee has to carry out phase-wise reclamation and rehabilitation of the areas affected by mining operations as per Rule 23A and Rule 34 of Mineral Conservation and Development Rules, 1988 which states as under:

23A. Mine Closure Plan.- Every mine shall have Mine Closure Plan, which shall be of two types:-

- (i) a progressive mine closure plan; and*
- (ii) a final mine closure plan.*

34. Reclamation and rehabilitation of lands:- Every holder of prospecting licence or mining lease shall undertake the phased restoration, reclamation and rehabilitation of lands affected by prospecting or mining operations and shall complete this work before the conclusion of such operations and the abandonment of prospect or mine.

- (b) to (e): Does not arise.
